

3

O.A.NO.763 OF 2006

ORDER DATED 20.11.06

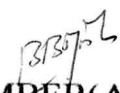
Heard Mr.R.C.Praharaj,Ld.counsel for the Applicant and Mr.A.Kanungo,Ld.Addl. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The case of the Applicant is that her husband who was a Group-'D' employee died in harness. After that she applied for compassionate appointment, but that was not considered. She submitted several representations. But her case was rejected on 11.02.04 without indicating any reason. After that she submitted another representation for compassionate appointment in favour of her son(Applicant No.2) which seems to have not been disposed of as yet.

3. Since the representation dated 12.03.05(Annexure-4) is pending with the authorities, the Respondents are directed to dispose of the same within two months from the date of receipt of this order.

4. In view of the above, this O.A. is disposed of accordingly.

5. Send copies of this order along with copy of this O.A. to the Respondents and free copies of this order be given to the Counsel for both the parties.

  
MEMBER(ADMN.)

Order of 20-11-06

Copy of Order may be given to both the Counsels and may be sent to all respondents along with O.A.

  
6-12-06

  
6/12/06  
S-1.13